GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

RAJYA SABHA UNSTARRED QUESTION NO. 1894 TO BE ANSWERED ON 16/12/2025

SEPARATE APEX BODY IN EACH INSTITUTION

1894 # PROF. MANOJ KUMAR JHA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the reasons for the need to have separate apex body in each institution despite the Health Minister and the Health Secretary being respectively the Chairman and Vice-Chairman of all AIIMS and other autonomous medical institutions under the control of the Ministry of Health and Family Welfare; and
- (b) by when Government is going to merge these apex bodies in order to reduce unnecessary and redundant expenditure incurred at the apex level in each institution in view of Rule 21 of the General Financial Rules (GFR)-2017?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO JADHAV)

(a) & (b): Central Statutory bodies like All India Institute of Medical Sciences (AIIMS), Jawaharlal Institute of Postgraduate Medical Education & Research (JIPMER), Postgraduate Institute of Medical Education and Research (PGIMER) etc. are established by specific Acts passed by the Parliament, which also lay down their powers, functions and governance structures. Similarly, the governance structure of Institutes like North Eastern Indira Gandhi Regional Institute of Health & Medical Sciences (NEIGRIMS), Regional Institute of Medical Sciences (RIMS), Imphal etc. which are registered under the Societies Registration Act, 1860 or other Statutes, are governed by their Memorandum of Association (MoA) and accompanying Rules and Regulations/Articles of Association.
